

**GOVERNMENT OF INDIA  
HUMAN RESOURCE DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:5454

ANSWERED ON:28.04.2010

FUNDS FOR IMPLEMENTATION OF RTE ACT

Abdulrahman Shri ;Singh Dr. Raghuvansh Prasad;Yadav Shri Dharmendra

**Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:**

- (a) whether certain States have sought fund for implementation of Right to Education (RTE) Act;
- (b) if so, the details thereof and the names of those States who have demanded funds for implementation of the Act;
- (c) the response of the Union Government thereto; and
- (d) the steps taken by the Union Government in this regard?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT(SMT. D. PURANDESWARI)

(a) & (b): Section 7 of the Right of Children to Free and Compulsory Education Act, 2009 provides that the Central Government and the State Governments shall have concurrent responsibility for providing funds for carrying out the provisions of the Act. While endorsing the provisions of the Act, various states, including Karnataka, Madhya Pradesh, Orissa, Uttar Pradesh, Himachal Pradesh, Gujarat, Bihar & Arunachal Pradesh have requested for allocation of adequate funds for implementation of the Act.

(c) & (d): The 13th Finance Commission has awarded Rs.24,068 crore as grant-in-aid specifically for elementary education. A Central budget allocation of Rs.15,000 crore has been presented to Parliament for Sarva Shiksha Abhiyan (SSA) programme.